

Statement correcting reply to Unstarred Question No. 1461 on 2-3-82 regarding assets turnovers and profits of 20 Industrial Houses

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): In answer to Part (a) of the Question, it was stated in the Statement No. I that the assets of M/s. Larsen & Toubro in the year 1980 were of the value of Rs. 246.48 crores instead of Rs. 216.03 crores by inadyertnce. Consequently, the ranking of M/s. Larsen & Toubro is shown as No. 10 instead of No. 13, in the Statements No. I & II to the said answer. The error is regretted.

Statement correcting reply to Unstarred Question No. 2546 on 1.3.1982 regarding capital of Big Monopoly House.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): In answer to the question it was stated that M/s. Larsen & Toubro is the 10th in the rank by inadvertence. It is now noted as per assets in 1980 that Larsen Toubro Industrial House will be at Sl. No. 13. Consequently, Shriram, Kirloskar & Hindustan Lever Industrial Houses will be at Sl. No. 10, 11 and 12 respectively. The error is regretted.

SOME HON. Members rose — (*Interruptions*).

PROF. MADHU DANDAVATE (Rajapur): Sir, I have given an important notice. It is a question of protection of a member. Mr George Fernandes and Mr Surender Mohan are implicated in a hostage case .. (*Interruptions*)

MR. SPEAKER: Not like that: I don't allow.

PROF. MADHU DANDAVATE: I may tell you, I warn you, the member will be tortured. The members are likely to be tortured in the police custody. You have to prevent it; only you can protect the member.. (*Interruptions*)

MR. SPEAKER: I can not take anything like that.

PROF. MADHU DANDAVATE: You will have to assure the member that he will be protected. Deliberately, Mr Kumar is being pressurised in the police custody.. (*Interruptions*)

MR. SPEAKER: Not allowed (*Interruptions*)

PROF. MADHU DANDAVATE: Whas is your assurance?

MR. SPEAKER: My assurance, it. I am to protect my members. But not like that.

PROF. MADHU DANDAVATE: Is it not a privilage of the member to be protected? Please reply.

MR. SPEAKER: I will see when the privilege is violated.

PROF. MADHU DANDAVATE: Are you not disturbed that they are telling him to implicate Mr George Fernandes?

MR. SPEAKER: I cannot take note of any hypothetical view point.

PROF. MADHU DANDAVATE: Can you give an assurance?

MR. SPEAKER: My assurance is only this much that I will protect the interest of my members.

PROF. MADHU DANDAVATE: Will you give an assurance that the members will be protected?

MR. SPEAKER: It is written in the Constitution.